

section 296 of the Income Tax Act, 1961, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 931 (E), dated the 1st December, 1980, publishing the Income-tax (Ninth Amendment) Rules, 1980. [Placed in Library. See No. LT-1554/80]

**Certified Annual Accounts
(1977-78) of the Employees
Provident Fund Organisation
and related papers**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): Sir I beg to lay on the Table a copy (in English and Hindi) of the Certified Annual Accounts of the Employees' Provident Fund Organisation, for the year 1977-78, and the Audit Report thereon together with a statement giving reasons for the delay in laying the document. [Placed in Library. See No. LT-1538/80]

**STATEMENTS OF THE PUBLIC
ACCOUNTS COMMITTEE**

SHRIMATI PURABI MUKHOPADHYAY (West Bengal): Sir, on behalf of my colleagues, I beg to lay on the Table a copy each (in English and Hindi) of the following statements of the Public Accounts Committee:—

(1) Statement showing action taken by Government on the recommendations contained in Chapter I and Final replies in respect of Chapter V of 68th Report (6th Lok Sabha) on Union Excise Duties (1971-72).

(2) Statement showing action taken by Government on the Recommendations contained in Chapter I of 144th Report (6th Lok Sabha) on Import of Rapeseed and Rapeseed Oil from Canada.

MR. CHAIRMAN: What are you doing here, Mr. Kalpnath Rai, sitting on the treasury benches? I think it is too early. (Interruptions). I think you are running before time.

1450 R.S.—7.

मैं इनको कहकर जा रहा हूँ—

सुदृढ व तो माया सबेश रा

तो दानी हिमावे कमी देण रा।

**Reference to Dharna by the
Teachers of the Delhi University
in support of their demands**

[Mr. Deputy Chairman in the Chair]

MR. DEPUTY CHAIRMAN: Now, we shall take up Special Mentions. Yes, Mr. P. Ramamurti. Please be brief.

SHRI P. RAMAMURTI (Tamil Nadu): Yes, Sir, I will be very brief.

Mr. Deputy Chairman, Sir, I wish to mention a matter of public importance. (Interruptions).

MR. DEPUTY CHAIRMAN: Order, please. Dr. Zakaria, please...

SHRI P. RAMAMURTI: Yes, Dr. Zakaria, please...

DR. RAFIQ ZAKARIA (Maharashtra): That is all right. Go ahead.

SHRI P. RAMAMURTI: Sir, I wish to mention a matter of public importance concerning the Government and the Delhi University teachers. These teachers have been on *dharna* before the Education Minister's office since yesterday. They have been driven to resorting to direct action because of the inaction of the Government of India, particularly the Minister of Education, because they have been putting up certain demands for a number of years. They have been writing to the Government from 1974. Their demands went unheeded. They have been writing to the Vice-Chancellor of the University, to the Chairman of the UGC and all sorts of people.